

15.05 hrs.

RE: FUTURE OF MANAGING AGENCY SYSTEM

Mr. Deputy-Speaker: A statement regarding future of the managing agency system was laid on the Table on the 5th. If any hon. Member wants to put any question, I can allow that.

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order. Kindly hear me.

Mr. Deputy-Speaker: I am not allowing any point of order. A statement has been laid on the Table yesterday. If you want to ask any question, you may do so.

Shri S. M. Banerjee: Sir, before you proceed with that....

Mr. Deputy-Speaker: I cannot allow anything else now. If you want to put any question on this you may do so.

Shri Bade (Khargone): Sir, I wanted to raise a point of order on what Shri Hem Barua said. He said that Muslims were arrested simply because they were Muslims. That should be expunged.

Mr. Deputy-Speaker: That is a different matter. It does not arise now. I am on the statement regarding managing agency system. Do you want to ask any questions?

Shri S. M. Banerjee: Sir, kindly hear my point of order.

Mr. Deputy-Speaker: I am not allowing. Let us proceed to the next item.

Shri S. M. Banerjee: Are you going to throw the entire rules to the wind? It is better that you ask us to go away.

Mr. Deputy-Speaker: Order, order. Shri Gopalan may make his statement under Direction 115.

Shri S. M. Banerjee: Sir, I rise to a point of order.

Mr. Deputy-Speaker: I do not allow any point of order.

Shri S. M. Banerjee: Under what rule are you not allowing?

Mr. Deputy-Speaker: There is no point of order.

Shri S. M. Banerjee: There is a point of order. How can you say without hearing me?

Shri Bade: Sir, you said that you will allow each party to put one question.

Mr. Deputy-Speaker: I did not say that. I say that only two questions will be allowed and I allowed four.

Shri S. M. Banerjee: You have allowed four? I have been asking you to allow me. Sir, this is most unfair.

Mr. Deputy-Speaker: You are obstructing the proceedings of the House; please sit down.

Shri S. M. Banerjee: It is no use having this Parliament.

Shri Bade: Sir, today you are not impartial (*Interruptions*).

Mr. Deputy-Speaker: Order, order. You are an experienced lawyer, Shri Bade. I am not allowing any more questions now. (*Interruptions*).

15.07 hrs.

STATEMENT BY MEMBER UNDER DIRECTION 115 AND REPLY BY MINISTER THERETO RE: COCHIN SHIPYARD

Shri A. K. Gopalan (Kasargod): Sir, this is to draw your kind attention to a recent occurrence, wherein, while one Minister in the Government, would not divulge an information to the House, another Minister in the same Government would immediately after, divulge the information to the Press outside the House.

On 9-8-1966, there was half-hour discussion in the House on matters arising out of the Short Notice ques-

[Shri A. K. Gopalan]

tion on Cochin Shipyard. During the discussion, I put a specific question to the Minister whether any allocations have been made in the IV Plan towards the construction of the Shipyard in Cochin. Some other members asked whether the project has been included in the IV Plan and whether any foreign exchange allocations have also been made. My question from the record of the proceedings reads as follows:

"Shri A. K. Gopalan: I hope the hon. Minister will give definite replies as far as the three questions are concerned, namely, whether any money has been set apart the Fourth Five Year Plan, whether as far as foreign exchange is concerned, priority will be given and whether we are going to have shipyard or boatyard."

Minister of State for Transport and Civil Aviation, Shri Poonacha stated that, the decision on allocations, etc., will be made only after the project report, etc., are examined by the Government and decision is taken on it.

The relevant portion of his reply, as quoted in the Lok Sabha debate (uncorrected version) reads:

"It is only in April that we received the project report and the project report is under consideration of the Government, as was mentioned earlier, and we will have the technical Committee's report. Immediately after that the necessary steps will be taken to allocate the required sums of money and take up the work".

It is clear that according to the Minister, no allocations have been made so far, and that has to wait till after a decision is reached on the report.

The Minister for Transport and Civil Aviation, during the same discussion told the House clearly, that the House could know whether the project has been included in the IV

Plan, and whether allocations have been made in the IV Plan towards this project, only after the Plan is placed before the House for discussion, and that he himself has not seen the Plan.

The relevant portion of his reply, as quoted from the Lok Sabha Debates (uncorrected version) reads as follows:

"A specific question was asked by my hon. friend, Shri Vasudevan Nair, whether we will be able to announce it soon and whether the Planning Commission has included it in this plan. We have not ourselves seen the final draft till now. It is going to be discussed perhaps in the coming two or three weeks, on the 20th or 21st or so. It will be discussed at the National Development Council."

Further on he says:

"...while the House, is continuing its sittings, the Fourth Plan report will be there and it will become public property."

These statements were made on August 8, 1966 on the floor of the House.

Thus while the House was asked to await the decision of the Government, await the decision of the National Development Council, and latter await the submission of the IV Plan draft to the House, when alone it could know whether the project has been included in the Fourth Plan and as to whether any allocations have been made for the shipyard in Cochin, Shri P. Govinda Menon, Minister of State for Food and Agriculture, Government of India is reported to have told the press in Ernakulam on August 11, 1966 that the ship building project has been included in the Fourth Plan, and the allocations have already been made in the Fourth Plan for the construction of the shipyard in Cochin. What he stated to the Press at Ernakulam, as reproduced in the widely circulated Malayam Daily "*Malayalam*

"Manorama" is given below:

HEADLINE: "Ship building Centre is included in the IV Plan: All news to the contrary are wrong says Panampalli."

1st Para "Ernakulam August 11:— Sri Panampalli Govinda Menon, Minister of State for Food in the Central Government, declared here today that there is no basis for any apprehension about the question of establishing a shipbuilding yard in Cochin; he also declared, that allocations have already been made in the Fourth Plan for the purpose."

In these circumstances, either what the Minister of State for Food has stated is true, in which case, this important fact was not only deliberately suppressed from the House, but also the House was misled by the Minister of Transport, into believing that the decision on the report and allocation on the shipyard were not made. It was also highly improper on the part of the Food Minister of State to announce in the Press, an information, which the House was told that it would be entitled to only after the publication of the Fourth Plan.

In the alternative, if the statement made on the floor of this House by the Minister of Transport and Aviation is true, then the statement of the Minister of State for Food and Agriculture is misleading.

Under these circumstances, I strongly feel that the House is entitled to get a clarificatory statement from the Minister of State for Food and Agriculture, Shri P. Govinda Menon and from the Minister of Transport and Aviation, Shri Sanjiva Reddy.

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): Sir, I made two

observations on the Floor of the House on 9th August, 1966, namely:—

- (i) Immediately after the Technical Committee has submitted its report on the soil survey and the project, further necessary steps will be taken to allocate the required sums of money and take up the work.
- (ii) The fact whether the Second Shipyard Project was finally and definitely in the Fourth Plan could only be known when the overall Fourth Plan was approved by the Government and placed before the House."

It is submitted that both the aforesaid statements are true in fact. No sum of money had been allocated for the construction as such of the Second Shipyard Project in the Fourth Plan. This was because the Fourth Plan itself had not been finalised and as stated by the Transport Minister, Shri Sanjiva Reddy, and myself, after the plan had been approved by the National Development Council and the Government it was to be placed before the House in its final stage. Thus as things stood on 9th August, 1966, no sum of money for the construction of the shipyard had been allocated for the IV Plan since the Plan itself had not been finalised. However, I would like to add that a provision was made in the budget for the year 1966-67 of the order of Rs. 20 lakhs for carrying out preliminary investigations involving payments of fees for the preparation of project report and for soil survey as well as for other ancillary matters.

Shri A. K. Gopalan: Sir I ask for one clarification.

Mr. Deputy-Speaker: No questions now.

Shri A. K. Gopalan: Only a clarification.

Shri Vasudevan Nair (Ambalaphuza): What about Shri Govinda Menon? Shri Govinda Menon is involved in it.

Shri A. K. Gopalan: I want an answer from Shri Govinda Menon.

Mr. Deputy-Speaker: There cannot be two statements.

Shri A. K. Gopalan: I want to make a submission only.

Mr. Deputy-Speaker: I am sorry.

Shri S. M. Banerjee (Kanpur): We shall sit till midnight. Why shut out the Members?

Shri A. K. Gopalan: I had wanted to know whether the Minister of State for Food and Agriculture had said this or not and I was told by the office that the Minister made the statement outside; so, he cannot say anything.

Mr. Deputy-Speaker: It is a separate matter altogether.

Shri A. K. Gopalan: But as far as this statement is concerned, I want to have a clarification because it is not an answer. I want to know from the Minister whether the Plan was finalised on the 11th. This is what I want to know.

Mr. Deputy-Speaker: No questions are allowed.

Shri A. K. Gopalan: It is a clarification that I ask.

Shri S. M. Banerjee: I rise on a point of order.

Mr. Deputy-Speaker: Shri Madhu Limaye to lay a statement.

15-16 hrs.

STATEMENT BY MEMBER UNDER DIRECTION 115 AND REPLY BY MINISTER THERETO RE: PROPOSED ARREST OF DR. TEJA

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, आप नियम 115 के अनुसार

चलिये। आप सब को नियम दिखा रहे हैं। मैं भी आपको नियम 115 दिखा रहा हूँ। आप नियमों के अनुसार चलिये। नियम तो सब के लिये हैं मेरे लिये नियम क्यों नहीं हैं ?

Mr. Deputy-Speaker: It is a second statement.

Shri A. K. Gopalan (Kasargod): I have been in Parliament and so many times I have seen that questions are asked. I know why an opportunity is not given to me. It is because I am sitting quiet. That is the reason.

Mr. Deputy-Speaker: Under direction 115 no questions are asked.

Shri A. K. Gopalan: Clarifications were sought under one rule or the other. It was just now asked and given.

Mr. Deputy-Speaker: The direction says:—

"The member may place before the Speaker such evidence as he may have in support of his allegation."

Shri A. K. Gopalan: I know the rule. I have read the rule.

श्री मधु लिमये : आप इस को पूरा पढ़िये। फिर हम को मौका मिलेगा अपना बयान पढ़ने का।

Shri Vasudevan Nair (Ambalaphuza): Shri Poonacha should explain. Shri Govinda Menon quoted him at Ernakulam on the 11th that he told him that allotments were made in the Plan. How are there these two different statements within a period of two days?

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I just do not know who has quoted me and where.

Shri Madhu Limaye: On a point of order.

Shri H. N. Mukerjee (Calcutta Central): Sir, a statement is made by a